

12.07 hrs.

## MESSAGE FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Standards of Weights and Measures (Enforcement) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 25th July, 1985.

STANDARDS OF WEIGHTS AND MEASURES (ENFORCEMENT) BILL, 1985

AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL : Sir, I lay on the Table the Standards of Weights and Measures (Enforcement) Bill, 1985, as passed by Rajya Sabha.

SHRI AMAL DATTA (Diamond Harbour) : Sir, what is your ruling on my adjournment motion notice ?

MR. SPEAKER : No. Not allowed here. We can discuss that. You can come and see me in my chamber.

(Interruptions)\*\*

MR. SPEAKER : I do not say that I will not allow any discussion. I have said that adjournment motion is not allowed. I did not allow it. Otherwise, I will consider it.

(Interruptions)

MR. SPEAKER : I am not committed here. I can consider it.

(Interruptions)

MR. SPEAKER : Hon. Members, about the Calling Attention Motion, I may inform that we have postponed it and we will take it up at a later date.

## COFFLE (AMENDMENT) BILL\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Coffee Act, 1942.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Coffee Act, 1942."

The motion was adopted.

SHRI P. A. SANGMA : Sir, I introduce the Bill.

12.10 hrs.

## MATTERS UNDER RULE 377

[Translation]

- (1) Need to render adequate financial assistance to Madhya Pradesh for providing relief to the drought affected people

SHRI PRATAP SINGH BAGHEL (Dhar) : Mr. Speaker, Sir, I want to raise the following matter of urgent public importance under Rule 377.

There have been no rains this season in Dhar, Jhabua, Khargaon and Indore districts of Madhya Pradesh as a result of which these districts are facing severe drought conditions. There is acute shortage of drinking water, foodgrains and fodder in these areas and the people are facing starvation. Reports of cattle having perished due to non-availability of fodder have also been received. In the absence of alternative irrigation facilities, sowing operations for the next crop have also not started.

The Government of Madhya Pradesh had sought an assistance of Rs. 150 crores from the Central Government to fight the drought and famine conditions but a sum of Rs. 40 crores only has been sanctioned by the Centre.

\*\*Not recorded.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 29-7-1985.